

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.102
C.P. (IB)/142(AHM)2024

Proceedings under Section 9 IBC

IN THE MATTER OF:

M/s Arham Enterprise

.....Applicant

Vs

CLASSIC CORRUGATIONS PRIVATE LIMITED

.....Respondent

Order delivered on 26/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Advocate a/w.

: Ms. Hirva Dave, Advocate

For the Respondent :

ORDER

Learned Counsel for the applicant states that he has filed an affidavit along with the computation chart excluding the invoices fall under Section 10A period, vide inward diary No. D-3573 on 25.04.2024.

On perusal of the petition as well as the additional affidavit computation chart, the default occurred as per the first invoices is on 01.09.2019. However, in Form-5 Part 4 in clause 2 as well as in the demand notice, the date of default is stated to be 07.07.2023. Further, no Form-D being a record of default has been filed alongwith petition.

Learned Counsel for the applicant seeks time to take instructions in the matter.

At the requested of the Counsel for the applicant, the matter stands adjourned to 17.05.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)